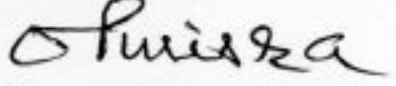



ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2019

NAME OF THE COMPANY: Bhansali Engineering Polymers Ltd V/s Crown Alba Writing Instruments India Pvt Ltd

SECTION OF I & B CODE: 60(5) & 18(1) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	O.P. Mishra	S.P.P/Adv	E.D.	
2.	Babita Jain	PCS	RP	

CA NO. 102/2019 IN CP NO. (IB) 211/ALD/2017

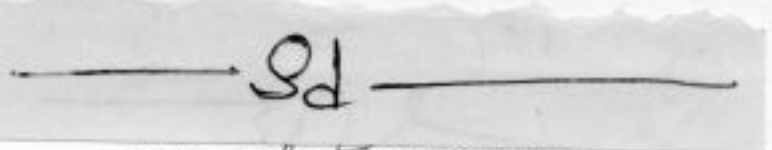
Ms. Babita Jain, PCS for the RP and Sh. O.P. Mishra, Advocate for the Enforcement Directorate are present.

Learned counsel appearing for the Enforcement Directorate seeks further time to file reply. It is matter of record that this Court by an order dated 27th May, 2019 had sought for reply of the respondent/Enforcement Directorate because the RP is feeling apprehension that some coercive steps might be taken against him by the Enforcement Directorate, which may hamper the CIRP and such will be detrimental to the interest of the corporate debtor company exploring for resolution plan. Today, learned PCS for RP pointed out that some coercive step has already been taken by the Enforcement Directorate by the attaching the assets of the corporate debtor company.

In view of this, the Enforcement Directorate is advised and expected not to proceed further for coercive measures/steps without prior intimation to this Adjudicating Authority in respect of the assets of the Corporate Debtor Company until further order.

List the matter on 22nd July, 2019.

Dated: 09.07.2019


H.P. CHATURVEDI
MEMBER (J)